

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 129
(IB)-470(ND)/2019

IN THE MATTER OF:

LIC Housing Finance Ltd. Applicant/petitioner
v.
Durha Vitrak Pvt. Ltd. Respondent

Order under Section 7 of IBC (CIRP)

Order delivered on 10.01.2020

Coram:

SHRI B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant: Mr. Ashwani Kr. Singh, Adv. for CA-2856/19
For the respondent: Mr. Ahsan Ahmad, Adv. with Mr.
Aishwarya Mohan G., RP

ORDER

Due to paucity of time, matter could not be heard. Accordingly,
hearing is deferred to 07.02.2020.


(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

10.01.2020
Aarti Makker